

IN THE HIGH COURT OF JHARKHAND AT RANCHI
C.M.P. No.222 of 2019

Julius Kachhap

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Versus

1. The State of Jharkhand through its Chief Secretary,
Government of Jharkhand, Ranchi.
2. Principal Secretary, Finance Department,
Government of Jharkhand, Ranchi.
3. Accountant General, Jharkhand, Ranchi.
4. State Bank of India, Centralized Pension
Processing Centre, Patna.
5. Smt. Reena Minz, Assistant General Manager,
Centralized Pension Processing Centre, Patna. --- --- Opp. Parties

CORAM : The Hon'ble Mr. Justice Aparesh Kumar Singh
Through: Video Conferencing

For the Petitioner	: Mr. Ajit Kumar, Adv.
For the State	: Mr. Gaurang Jajodia, A.C. to S.C.-I
For the Bank	: Mr. Rajesh Kumar, Adv.
For the Accountant General	: Mr. Suresh Kumar, Adv.

05/11.09.2020 Learned counsels Mr. Ajit Kumar for the petitioner, Mr. Gaurang Jajodia, A.C. to S.C.-I Mr. Rahul Saboo for the State officials, Mr. Rajesh Kumar for the State Bank of India and Mr. Suresh Kumar for the Accountant General, Jharkhand are present through video conferencing.

Petitioner seeks restoration of W.P.(S) No.7380 of 2017 which was dismissed for default due to non-compliance of the peremptory order dated 26.09.2018 passed in a batch of writ petitions.

Learned counsel for the petitioner submits that the writ petition relates to post-retirement dues. Because of pure inadvertence, the surviving defects could not be removed within the peremptory time. However, petitioner would suffer irreparably, if the writ petition is not restored as he is not at fault.

There is no objection to the prayer by the learned counsel for the opposite parties.

Having considered the explanation urged on behalf of the petitioner and the submissions of the parties, W.P.(S)No.7380/2017 is restored to its original file. Let the surviving defects in the writ petition be removed within a period of three weeks. The instant petition stands disposed of.

(Aparesh Kumar Singh, J.)